NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

231. IA/3584/2023 IVN.P/6/2022 In C.P. (IB)/209(MB)2022

IN THE MATTER OF

IFCI Limited … Petitioner

Vs

Amrit Rajani …Respondent

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.07.2024

CORAM:

MS. REETA KOHLI, MEMBER (J)

MS. MADHU SINHA, MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:- Adv. Nikhil Rajani (PH)
For the Intervener in IVN.P /6/2022: Adv. Ranjana Roy Gawai, (VC)
For the Intervener in IA. 3584 of 2023: Adv. Archit Virmani, (VC)

ORDER

Let the CP be listed along with CP 730/2022 on **26.07.2024.**

SD/-
MADHU SINHA
Member(Technical)
/Anmol/

SD/-
REETA KOHLI
Member(Judicial)